

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

EXCISE Appeal No. 11653 of 2018

[Arising out of Order-in-Original/Appeal No OIA-RAJ-EXCUS-000-APP-309-312-2017-18 dated 21.03.2018 passed by Commissioner (Appeal) of Central Excise & ST, Rajkot]

Prayag Industries

Plot No. G-829, Kishan Gate, Lodhika GIDC, Metoda,
Rajkot, Gujarat

.... Appellant

VERSUS

Commissioner of Central Excise & ST, Rajkot

Central Excise Bhavan,
Race Course Ring Road, Income Tax Office,
Rajkot, Gujarat-360001

.... Respondent

APPEARANCE :

Shri S. Bissa, Advocate for the Appellant
Shri Sanjiv Kinker, Superintendent (AR) for the Respondent

CORAM: HON'BLE MR. RAJU, MEMBER (TECHNICAL)

FINAL ORDER NO. A/10052 / 2021

DATE OF HEARING/ DECISION : 21.01.2021

RAJU :

The appellant filed a request letter to withdraw this appeal as they have opted to avail the "Sabka Vishwas" (Legacy Dispute Resolution) Scheme, 2019.

2. Shri S. Bissa, Learned counsel appearing on behalf of the appellant submits that the appellant has submitted SVLDR-1 & SVLDR-4 Certificates therefore, he seeks withdrawal of appeal.

3. Shri Sanjiv Kinker, learned Superintendent (Authorized Representative) has no objection in disposal of the appeal as withdrawn.

4. In view of the above position, we dismiss the appeal as withdrawn.

(Dictated and pronounced in the open court)

**(Raju)
Member (Technical)**